

ITEM NO.48

COURT NO.9
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SECTION XI

Petition(s) for Special Leave to Appeal (C) 32262/2016
(Arising out of impugned final judgment and order dated 21/07/2016
in WC No. 17312/2003 passed by the High Court Of Judicature at
Allahabad)
RAM BAHORI

Petitioner(s)

VERSUS

STATE OF U.P AND ORS.
(with appln. (s) for exemption from filing c/c of the impugned
judgment and interim relief and office report)

Respondent(s)

Date : 15/11/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s) Mr. Vishwajit Singh, Adv.
Mr. Pankaj Singh, Adv.
Mr. Piyush Vatsa, Adv.
for M/s Vidhi International

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Perused the letter circulated by the learned counsel for the
petitioner regarding issuance of notice in a similar matter
pending before this Court.

Issue notice.

Tag with SLP (C) No. 31661 of 2016.

Let status quo with regard to possession of the property be
maintained by the parties until further orders.

(Jayant Kumar Arora)

Court Master (Renu Diwan)

Assistant Registrar